

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s).7740/2022

(Arising out of impugned final judgment and order dated 19-07-2022 in WPCR No. 323/2022 passed by the High Court of Jharkhand at Ranchi)

THE STATE OF JHARKHAND

Petitioner(s)

VERSUS

BABY CHATTERJEE & ORS.

Respondent(s)

(WITH IA No.119073/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.119074/2022-EXEMPTION FROM FILING O.T.)

Date : 29-08-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Arunabh Chowdhury, Sr. Adv.
Mr. Sachin Kumar, Adv.
Ms. Pragya Baghel, Adv.
Mr. Ashish Jha, Adv.
Ms. Pallavi Langar, AOR
Mr. Dechen W. Lachungpa, Adv.
Mr. Aniruddha M. Sethi, Adv.
Mr. Karma Dorjee, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 The High court having granted interim bail and since the petition is pending before it, we are not inclined to entertain the Special Leave Petition under Article 136 of the Constitution.
- 2 The Special Leave Petition is accordingly dismissed.
- 3 Pending application, if any, stands disposed of.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
COURT MASTER